

Foreign assistance for Talcher Super Thermal Plant and Ib Valley Super Thermal Project in Orissa

296. SHRI BRAJA MOHAN MOHANTY: Will the Minister of ENERGY be pleased to state:

(a) the outcome of the negotiations with the international financial institutions and World Bank for implementation of Talcher Super Thermal Plant in Orissa; and

(b) whether Government have examined any of the foreign assistance collaboration proposals for Ib Valley Super Thermal Project of Orissa; and if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) The World Bank have approved a loan assistance of US \$ 375 million (including US \$ 19.5 million for Satellite-based Data Communication Network) in respect of the proposed Talcher Super Thermal Power Project in Orissa.

(b) Offers of external assistance for implementation of the proposed Ib Valley Thermal Power Project in Orissa could be considered further, with due regard to utilisation of the available indigenous capacity, after the detailed project specifications have been received from the State authorities.

Cost study on man-made fibres and yarn

297. SHRI D.P. JADEJA
SHRIMATI PATEL RAMABEN
RAMJIBHAI MAVANI:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have asked the Bureau of Industrial Cost and Prices to conduct a study on the cost of production of man-made fibres and yarns so as to determine the fair selling price;

(b) if so, the results of such a study and the steps taken to see that imports of man-made fibre or yarn or fabric do not take place once the fair prices are determined; and

(c) the details of Government's policy in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): (a) Yes, Sir.

(b) and (c). The cost study by the Bureau of Industrial Costs and Prices has not been completed yet.

[*Translation*]

Civil/Criminal cases pending in Supreme Court and High Courts

298. SHRI RAJ KUMAR RAI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of civil and criminal cases pending in the Supreme Court and each High Court, court-wise; and

(b) the steps proposed to be taken for quick disposal of cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) The number of cases pending before Supreme Court as on 1.7.1987 is as under:—

Civil cases (including admission and miscellaneous matters)	144317
Criminal cases (including admission & miscellaneous matters)	15509

As regards pendency in High Courts, the position has been indicated in Statement-I, attached herewith.